

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-40/ND/2020**

**IN THE MATTER OF:**

**M/s. DKC Tradex Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Moon HebaLaboratories Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 14.01.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Bharat Malhotra, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the Operational-creditor. Counsel for the operational-creditor is directed to comply with the requirement of Section 9(3) (c) of the Code. Serve notice on the corporate-debtor within ten days. Matter is adjourned to 07.02.2020.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**